

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 40155 of 2013

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-236-246-2012 dated 26.10.2012 passed by the Commissioner Customs, of Central Excise & Service Tax (Appeals) Coimbatore-641018.

M/s. Sri Amman Steels,
S.f. No. 131/2-Kannimar Nagar,
Sathy Road, Ganapathy
Coimbatore – 641 006.

Appellant

VERSUS

The Commissioner of Central Excise,
6/7...ATD Street,
Race Course Road,
Coimbatore - 641018

Respondent

APPEARANCE:

Shri. R. Balagopal, Consultant for the Appellant

Shri. M. Jagan Babu, Assistant Commissioner (A.R.) for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI C. J. MATHEW, MEMBER (TECHNICAL)

DATE OF HEARING : 05.02.2020

DATE OF DECISION : 05.02.2020

FINAL ORDER No. 40462 / 2020

PER BENCH :

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as

withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(C. J. MATHEW)
Member (Technical)

RKP